

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 70/94

~~Transfer Application No:~~

DATE OF DECISION: 5.8.94

Shri V.K. Sundaram Iyer Petitioner

Advocate for the Petitioners

Versus

Director, Quality Assurance Respondent
Officer, Kirkee, Pune and others

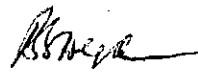
Shri S.S.Karkera Advocate for the Respondent(s)
Shri P.M.Pradhan

CORAM :

The Hon'ble Shri B.S. Hegde, Member (J)

The Hon'ble Shri

1. To be referred to the Reporter or not ? *p*
2. Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member (J)

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 70/94

Shri V.K. Sundaram Iyer
V/s.

... Applicant.

Director,
Senior Quality Assurance Officer
Senior Quality Assurance
Establishment, Armaments,
Kirkee, Pune.

Director General,
Quality Assurance,
Department of Defence
Production and Supplies,
Government of India,
Ministry of Defence,
New Delhi, Room No.79,
'H' Block, New Delhi.

Secretary,
Ministry of Defence
Union of India,
New Delhi.

Controller of Accounts (FYS)
A.O. A.F.K Kirkee, Pune.

... Respondents.

CORAM: Hon'ble Shri B.S.Hegde, Member (J)

Appearance:

None for the applicant.

Shri S.S.Karkera for
Shri P.M.Pradhan counsel
for the respondents.


ORAL JUDGEMENT.

Dated: 5.8.94

¶ Per Shri B.S. Hegde, Member (J) ¶

The applicant has given sufficient opportunity to present the case. The only prayer made in this OA is that the impugned order dated 29.7.93 , treating the period of 82 days as over stayal and thereby withholding the pay and allowances be quashed and to release the pay and allowances for the said period.

Learned counsel for the respondents submits that except payment of half pay leave all other reliefs have been released to the applicant. It is an admitted fact that the applicant has over stayed without prior sanction of the competent authority and furnished medical certificate in this regard. Accordingly the respondents vide their letter dated 22.3.90 directed the applicant that his request cannot be acceded to at that stage since it was not clear from the application as to what type of leave he is requesting and that the medical certificate submitted is not as per the prescribed format. Respondents are directed to pay half pay leave as per rule and he cannot demand more than that. We do not see any merit in the O.A. The same is liable to be dismissed. Accordingly O.A. is dismissed. No order as to costs.


(B.S. Hegde)
Member (J)

NS

7

order/Judgement despatched
to Applicant/Respondent(s)
on 12/7/94.

3/23/98

(16) 17.7.1995.

Shri Sutavane,
counsel for the applicant.

Applicant has filed
C.P. No. 91/95.

Letter recd. from
Shri V.K. Sundaram
Iyer on 2/11/94,
kept in 'C' folder.

3/25/11

Issue notice to the
Respondents to file reply
within six weeks.

List the case on
15/9/1995 for orders.

Valuation bill
by Shri H.M. Sutavane,
Adv. for applicant.

2/27/13

M/R Kolhatkar
(M.R. Kolhatkar)
M(A)

OS

(B.S. Hegde)
M(J)

C.P. NO 91/95
Fixed for orders
on 17.7.95

MB
7.7.95

CP
Notices issued to
Applicant/Respondents on
25/7/95
3/26/17

had reply to CP 91/95
on behalf of respondents
on 24/8/95.

1/12/95